CP NO. 103(ND)/2015 RT No.08/2016

Surinder Kumar Virdi

... Petitioner

Versus.

M/s Beavers Leathers Pvt. Ltd. & Ors.

... Respondents

Present:-

Mr. Vishal Kumar, Advocate with Mr. Surinder Kumar Virdi,

petitioner, in person and Mr. Mast Ram,

Company Secretary for petitioner.

Mr. Rajinder Mahajan, Advocate for respondent No.1 to 3.

Application dated 08.09.2016 filed by the petitioner for placing on record certain documents has not been entered in the relevant register by the office as Misc. Application i.e.CA No. Office to do the needful immediately. Reply to application was filed by the respondents in the registry on 06.10.2016 with copy to the other side. The documents filed by the petitioner be taken on record subject to all just exceptions.

Learned counsel for the petitioner submits that in the DDR No.455 dated 28.04.2016 Police Station Basti Bawa Khel, Jallandhar as referred to in the copy of letter dated 02.06.2016 addressed to the Bench Officer, the details of the documents have not been given. Respondents are directed to file affidavit by the next date stating therein the details of the documents which were statedly lost and the years to which these documents pertained.

Dayron

Post the matter to 25.10.2016.

It is submitted by learned counsel for respondents that Annual General Meeting has now been convened for 29.10.2016. It is observed that the proceedings of Annual General Meeting to be held on 29.10.2016 shall be without prejudice to the merits of the case.

The file was received by transfer from the Company Law Board and taken up for the first time by the Tribunal on 26.07.2016. For reasons stated above, request be submitted to the Hon'ble President, National Company Law Tribunal, New Delhi seeking three months more time for disposal of the case.

(Justice R.P. Nagrath) Member (Judicial)

(Deepa Krishan) Member (Technical)

October 07, 2016

arora